

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 281 OF 2015 &**  
**IA NOS. 460 & 480 OF 2015 &**  
**IA NOS. 167, 332 & 387 OF 2016**

**Dated: 19<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Tata Power Delhi Distribution Ltd. ... Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sudhir Nandrajaj, Sr. Adv.  
Mr. Anupam Verma  
Mr. Rahul Kinra  
Mr. Anurag Bansal

Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay Baijal for R-1  
  
Mr. Vishnu S. Pillai  
Mr. S.K. Chaturvedi  
Mr. Khursheed Alam  
Mr. P.K. Shandilya for R-2  
  
Mr. H.S. Phoolka, Sr. Adv.  
Mr. Sumeet Pushkarna for R-3

**ORDER**

The learned counsel appearing for the Appellant as well as Respondents are directed to file their memo of calculation within a period of four weeks from today.

Relist this matter for hearing on 30.01.2018, as agreed by the learned counsel appearing for all the parties.

**(S.D. Dubey)**  
**Technical Member**  
*js/vt*

**(Justice N.K. Patil)**  
**Judicial Member**